

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

IN THE MATTER OF:

M/s. Imperial Fasteners

Vs.

Solven Power System Pvt. Ltd.

Item No.107

IB/2413/ND/2019

.....PETITIONER

...RESPONDENT

SECTION

Under Section 9 of IBC, 2016

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Order delivered on 30.09.2019

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

: Adv. Rajesh Rai, Adv. Manmeet Singh

For the Respondent/Corporate Debtor

:

ORDER

Notice to the Corporate Debtor by all modes including the process of Bench. Affidavit of service of file to be filed. To come up on 23.10.2019.

-sd-
(Sumita Purkayastha)
MEMBER (TECHNICAL)

-sd-
(Rajesh Dayal Khare)
MEMBER (JUDICIAL)